

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1901
TO BE ANSWERED ON 19.12.2022

Ban on Generator

1901. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is contemplating to impose the ban on the use of generator in the polluted cities of the country including Delhi;
- (b) if so, whether any step has been taken by the Government in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a), (b) & (c)

The Government has no proposal to ban the use of generators in polluted cities of the country. However, in wake of adverse air quality in Delhi and NCR and to prevent, control and abate air pollution caused by the DG sets in the region, Commission for Air Quality Management in National Capital Region and Adjoining Areas has issued regulations / directions for ban on use of DG sets, except for emergency purposes in the NCR i.e. Haryana, Uttar Pradesh, Rajasthan and Delhi.

The Government has issued following notifications for control of pollution from generators

1. Emission limits for Genset engines up to 800 kW Gross Mechanical Powered.
2. Emission and Noise limit of LPG & CNG Generator sets.
3. Emission and Noise standard for petrol and kerosene driven Generator sets.
4. Noise limits for Generator sets run with Diesel.

Further, various guidelines has been issued with regard to system procedure for compliance of noise limits, emission limits, emission measurements, emission compliance testing of retro-fit emission control etc. with reference to the generators.
